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(2021) 05 SEBI CK 0006

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.156, 157, 212, 213, 246, 539, 540 Of 2021, Appeal No.108, 109, 159, 160, 199, 207, 208, 209, 210, 211, 212, 213Of 2021

Ravi B. Wattamwar HUF And Others APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 06-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0006

Hon'ble Judges : Tarun Agarwala, Presiding Officer

Bench : Single Bench

Advocate : Prakash Shah, Kushal Shah, Nishit Dhruva, Chirag Bhavsar, Kunal Katariya, Ravi Vijay Ramaiya, Sahebrao Wamanrao Buktare, Shradha Achliya, Neha Achliya

Judgement

1. All these appeals arise from a common order and are being taken up together. Let a reply be filed by the respondent to the application for

condonation of delay as well as to the memo of appeal within three weeks from today. One week thereafter to the appellants to file rejoinder. List on

June 14, 2021 alongwith Appeal No. 72 of 2021. In the event, the appeals are not heard on the next date, it would be open to the appellants to press

for an interim relief.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these

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circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

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